

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 188/2009

Sub: Petition under Section 79 (1) of the Electricity Act, 2003.

.Date of hearing : 11.2.2010

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Narayanpur Power Company Pvt. Ltd., Bangalore

Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Gulbarga Electricity Supply Company Ltd., Gulbarga
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore

Parties present : Shri Nitin Mishra, Advocate, Petitioner
Shri Anand K. Ganesan, Advocate, KPTCL
Miss Swapna Seshadri, KPTCL

This application has been made *inter alia* alleging denial of open access in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time.

2. Learned counsel for the petitioner sought two weeks time to file its rejoinder on the replies of first and second respondents. Request was allowed. Accordingly, petitioner may file its rejoinder by 25.2.2010 with an advance copy to the respondents.

3. The petition shall be re-notified on 9.3.2010.

Sd/-
(T.Rout)
Joint Chief (Law)